

**HIGH COURT OF SIKKIM**

Record of proceedings

**W.P. (C) No.33 of 2021**

BRIJ RAJ OBEROI

.... PETITIONER

VERSUS

STATE OF SIKKIM & ORS.

.... RESPONDENTS

Date:19.12.2022

CORAM

**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.**

For Petitioner : Ms. K. D. Bhutia, Advocate.  
Mr. Ranjit Prasad, Advocate.

For Respondent : Mr. Shakil Raj Karki, Assistant Government  
Nos. 1 to 3. Advocate.

For Respondent : None.  
Nos. 4 to 6.

.....

The learned counsel for the petitioner desires to withdraw the writ petition in view of the judgment passed by the Supreme Court dated 18.08.2022 in Civil Appeal Nos. 5509-5510 of 2022 in the matter of ***Brij Raj Oberoi vs. The Secretary, Tourism and Civil Aviation Department & Anr.*** Not objected by the learned counsel for the State-respondents. The petitioner is permitted to withdraw the writ petition. The writ petition stands withdrawn.

**Judge**